

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 131 of 2017 (SZ)

Syed Mohamed Kalifa Sahib

...Applicants

Vs

The District Collector,
Nagapattinam & anr

.... Respondents

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Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.

STATUS REPORT OF TNPC BOARD IN CONNECTION WITH HONB'LE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI ORDER DATED 21.01.2021 IN O.A. NO. 131 OF 2017 FILED BY THIRU. SYED MOHAMMED KALIFA SAHIB, NAGAPATTINAM VERSUS DISTRICT COLLECTOR, NAGAPATTINAM AND COMMISSIONER, NAGAPATTINAM MUNICIPALITY

It is submitted that Thiru. Syed Mohammed Kalifa Sahib, Nagapattinam has filed an Application in O.A. No. 131 of 2017 before the Hon'ble NGT (SZ), Chennai against the following two respondents regarding non-compliance of Solid Waste Management Rules, 2016 by Nagapattinam Municipality.

- 1) District Collector, Nagapattinam, and
- 2) Municipal Commissioner, Nagapattinam.

Further, it is submitted that the Hon'ble NGT (SZ), Chennai in its latest order dated 21.01.2021 has directed as follows.

- 1. The Nagapattinam Municipality has to produce the performance guarantee amount of Rs.15 Lakhs to Tamilnadu Pollution Control Board within a period of one month, failing which the Pollution Control Board is directed to take appropriate action against the Municipality for non-compliance of this direction for realization of amount as the amount will have to be forfeited if the work is not completed as undertaken by them.***
- 2. Any extension of time sought for by them will be subject to further compensation payable as directed by the principle bench in O.A.No. 606 of 2018.***
- 3. The Committee as well as the Pollution Control Board are directed to submit the report to this Tribunal regarding the progress of the implementation of Solid Waste Management Rules, 2016 in Nagapattinam Municipality as directed by this Tribunal in the earlier orders on or before 19.04.2021 by e-filing in the form of searchable***

PDF/OCR Supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules.

4. *The Nagapattinam Municipality also directed to file their further progress report regarding the implementation of Solid Waste Management Rules, 2016 and disposal of the legacy waste before the hearing date.*

The case is posted for hearing on 19.04.2021.

It is submitted that the Hon'ble NGT (SZ), Chennai in its earlier order dated 06.08.2020 has directed to submit updated report including the details of legacy wastes, Bio-Methanization Plant, Sewage Treatment Plant and action plan on Solid Waste Management Rules, 2016.

Subsequently, based on the order of the Hon'ble NGT, Chennai dated 21.01.2021, the officials of TNPC Board, Nagapattinam has inspected the MSW Processing Facility, legacy waste processing facility, MCCs, STPs and Bio Methanization Plant on 16.04.2021 located at Nagapattinam Town and Nagore Town.

I. **MSW Processing Facility:**

Nagapattinam Municipality generates about 32 T of waste daily. Out of which, 19 T/Day is the compostable waste. The segregated waste is being collected by door to door collection. After segregation, bio-degradable waste is processed in the Micro Compost Centres (MCCs) and also Onsite Compost Centres (OCCs).

The municipality has two MCCs in Nagapattinam Town and one MCC at Nagore Town to process bio degradable waste generated from the nearby wards.

a) Micro Compost Centre (MCC-1):

The above MCC is located at existing MSW Processing facility with a capacity of 4 MT/Day which is not under operation during inspection. The municipality has already obtained Authorisation under Solid Waste Management Rules, 2016.

b) Micro Compost Centre (MCC-2):

The above MCC is located at back side of Government Hospital, Nagapattinam with a capacity of 5 MT/Day which is under operation during inspection.

c) Micro Compost Centre (MCC-3):

The above MCC is located at Nagore Town with a capacity of 5 MT/Day which is under operation during inspection.

d) Onsite Compost Centre (OCCs):

The municipality has provided Onsite Compost Centre (OCCs) at 6 locations in Nagapattinam Town and 2 locations in Nagore town to process about 2 MT/Day of segregated Bio degradable solid waste generated from the nearby houses.

Now, the municipality has applied for authorisation for all three MCCs and the application is under process.

e) Bio Methanisation Plant:

Nagapattinam Municipality has provided Bio-Methanisation Plant with a capacity of 5 MT/Day near to existing MSW Processing facility located at Nagapattinam Town. During inspection the Bio-Methanisation Plant was not in operation. The municipal authority has reported that it will put into operation within a two months.

f) **Bio Mining processing facility:**

The Municipality has two bio mining processing facility. One is located at existing MSW Processing facility, Nagapattinam Town and another one is located at Nagore Town.

i) Bio-Mining facility at Nagapattinam Town:

The estimated total legacy waste accumulated is 10852.77 Cum over an area of 8.20 acres. Out of which, 5429 Cum of legacy waste accumulated over an area of 3 acres is processed by the Municipality. During inspection the Bio mining of legacy waste is under process.

ii) Bio Mining facility at Nagore Town:

The estimated total legacy waste accumulated is 12359.99 Cum over an area of 2.86 acres. Out of which, 2601 Cum of legacy waste is processed over an area of 1 acre by the Municipality. During inspection the Bio mining of legacy waste is under process.

Out of total legacy waste of 23213 Cum, 8030 cum of waste is processed thereby the Municipality has processed only 34% of total legacy waste.

It is submitted that, based on the Hon'ble NGT (SZ), Chennai order dated 21.01.2021, Commissioner, Nagapattinam Municipality has requested to furnish the performance guarantee of Rs.15 Lakhs vide this office letter dated 20.02.2021. Also the bio mining facility was inspected by the officials of TNPCB, Nagapattinam on 27.02.2021 and Commissioner, Nagapattinam Municipality has requested to furnish the performance guarantee of Rs.15 Lakhs and action taken report on the processing of legacy waste vide T.O. Letter dated 4.3.2021. But, no reply is received from the Municipality.

It is also submitted that non saleable solid waste such as plastic waste is disposed through M/s. Ultra Tech Cement Ltd., Ariyalur for which Municipality has executed an agreement with them.

II. Sewage Treatment Plant (STPs):

The municipality has installed two sewage treatment plant (STPs) at Nagapattinam and Nagore Town.

a. STP at Nagapattinam Town:

The municipality has already installed STP to treat the 9.63 MLD of sewage generated from Nagapattinam Town. The Municipality has obtained consent to operate under Water & Air Acts and the same is renewed upto 31.03.2020. The local body has instructed to remit the consent fee for the period upto 2021-2022 and applied for renewal of consent immediately. During inspection the STP was under operation.

b. STP at Nagore Town:

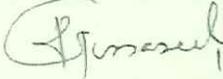
The Municipality has obtained CTE under Water & Air Acts valid upto 31.03.2022 for the STP to treat 2.96 MLD of sewage generated from Nagore Town. The municipality has also installed the STP. The STP was previously inspected on 25.02.2021 and show cause notice was issued under Water and Air Acts for operating the STP without obtaining CTO. During, inspection the STP was under operation and the Municipality has instructed to apply for consent to operate immediately.

CONCLUSIONS:

- i. As per the Hon'ble NGT order the Municipality has to complete the bio mining process before 31.03.2021. But it was observed that the out of total legacy waste of 23213 cum, 8030 cum waste is processed and the Municipality has processed 34% of total legacy waste.

- ii. As per the Hon'ble NGT order dated 21.01.2021, the Municipality has to produce the performance guarantee of Rs.15 Lakhs (Fifteen Lakhs Only) within a period of one month (i.e. on or before 20.02.2021). But, the Municipality has not produced the performance guarantee so far. However, the Municipality has assured to furnish the performance guarantee of Rs.15 Lakhs on or before first week of May 2021 so as to comply the order of the Hon'ble NGT (SZ), Chennai.
- iii. The Municipality shall comply the provisions of Solid Waste Management Rules, 2016 at all times.

Submitted status report to the Hon'ble NGT (SZ), Chennai, please.


16/04/21
District Environmental Engineer, (162)
Tamilnadu Pollution Control Board,
Nagapattinam.

16/4/21

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NO.131 OF 2017**

**Advocate for Respondent: - TNPCB
Thiru.C. Kasirajan,
Advocate, Chennai.**

Date:26.04.2021.

Next date of hearing on 01.06.2021

